

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.206 - **CP(IB)/50(AHM)2021**
With
ITEM No.207 - IA/603(AHM)2021
ITEM No.208 - IA/1399(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s.

Bhavesh Prataprai Gandhi
(Personal Gaurantor)

.....Respondent

Order delivered on: 19/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Bijal Chatrapati, Adv. a.w Mr. Siddhartha Sinha

For the Respondent

:Mr. Navin Pahwa, Sr. Adv. a.w Mr. Maulik Nanavati, Adv.

RP in person

:Mr. S K Agarwal

For the RP

:Mr. Pratik Thakkar, Adv.

ORDER

IA/603(AHM)2021, IA/1399(AHM)2023 & CP(IB)/50(AHM)2021

Offer for settlement is given and there are chances of settlement, hence, both counsels prayed for adjournment.

List along with the other applications for further consideration on 12.03.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)